

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1452

ANSWERED ON:29.07.2015

Delay in Taking Decision

Singh Shri Raj Kumar

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether it is true that thousands of citizens who have invested their meagre savings to book flats in Noida are facing extreme hardship as they have not get their homes even after having paid their instalments;
- (b) if so, the details thereof and the reasons for the inordinate delay in coming to a decision; and
- (c) the time by which the Government is likely to take a decision in the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
(SHRI BABUL SUPRIYO)

(a) to (c): 'Land' and 'Colonisation' being State subjects, it is the responsibility of States to ensure such laws/byelaws so that builders complete the real estate projects on time and citizens should not have to face hardships as they invest their meagre savings in booking of flats.

Petitions/ grievances received from citizens on such issues are transferred to concerned State Governments for appropriate action.

In order to establish the Real Estate Regulatory Authority for regulation, promotion of the real estate sector, and timely completion of real estate projects, this Ministry has piloted the Real Estate (Regulation and Development) Bill. At present, the Bill has been referred by the Rajya Sabha to a Select Committee on 06th May, 2015 for its examination.

This Bill seeks to provide certain obligations on promoters including timely completion of real estate projects.
